
**DIRECTORATE GENERAL OF HEALTH SERVICES EDITOR,
CENTRAL HEALTH EDUCATION BUREAU RECRUITMENT
RULES, 1999**

CONTENTS

1. Short title and commencement
2. Number, Classification and Scale of Pay
3. Method of Recruitment, age limit and other qualifications etc
4. Disqualification
5. Power to relax
6. Saving

SCHEDULE 1 :- SCHEDULE

**DIRECTORATE GENERAL OF HEALTH SERVICES EDITOR,
CENTRAL HEALTH EDUCATION BUREAU RECRUITMENT
RULES, 1999**

¹ Received the assent of the President New Delhi, the 29th October, 1999 on G.S.R. 380, and published in the Gazette of India, No. 46, Part II, Sub-section (i) of Section 3, dated November 13, 1999- MINISTRY OF HEALTH AND FAMILY WELFARE (Department of Health). G.S.R. 380-In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in supersession of the Directorate General of Health Services, Editor, Central Health Education Bureau Recruitment Rules, 1970 except as respects things done or omitted to be done before such supersession, the President hereby makes the following Rules regulating the method of recruitment to the post of Editor, Central Health Education Bureau, in the Directorate General of Health Services, namely:-

1. Short title and commencement :-

(i) These Rules may be called the Directorate General of Health Services Editor, Central Health Education Bureau Recruitment Rules, 1999.

(ii) They shall come into force on the date of their publication in the Official Gazette.

2. Number, Classification and Scale of Pay :-

The number of post, its classification and the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule, annexed to these rules.

3. Method of Recruitment, age limit and other qualifications etc :-

The method of recruitment to the said post, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (14) of the said Schedule.

4. Disqualification :-

No person,

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect the reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of Post	No. of Posts	Classification	Scale of Pay	Whether Selection post or	Age limit for direct	Whether benefit of added

				non- selection	recruits	years of service
				post		admissible
1	2	3	4	5	6	7
Editor	1*	General Central	Rs. 10.000- 325-	Selection	Not applicable	Not applicable
	(1999)	Service Group	15,200			
		'A', Gazetted,				
		Non- Ministerial				
*Subject to variation dependent on workload.						